COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 260 OF 2018 & IA NOS. 1114 & 1113 OF 2018

Dated: 12th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Renew Power Limited & Anr. Appellant(s)

Versus

Bangalore Electricity Supply Company Limited & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Balaji Srinivasan

Ms. Pallavi Sengupta

Mr. Mayank Kshirsagar for R-1 & R-3

ORDER IA NO. 1113 OF 2018 (for exemption from filing certified copy of the Impugned Order)

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No. 1 & 3.

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant submitted that the exemption from filing certified copy of the Impugned Order in the Appeal may be granted.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the application explaining the reasons for exemption from filing certified copy of the Impugned Order in the Appeal, we find that sufficient grounds are made out. The same is accepted and the IA is allowed.

APPEAL NO. 260 OF 2018

The learned counsel appearing for Respondent No.1& 3 and prays for six weeks' time to file the reply.

Submission made by the learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

The learned counsel appearing for the Respondent No. 1 is permitted to file the reply to the main Appeal or before 26.12.2018. Thereafter, the learned counsel appearing for the Appellant may file his rejoinder submission on or before 24.01.2019, after duly serving copy on the other side.

Interim directions given by this Tribunal earlier will continue till the next date of hearing.

List this matter on <u>29.01.2019</u>, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member